Order No. NRO/RO/1/2025

BEFORE THE RECOVERY OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA
NORTHERN REGIONAL OFFICE

RECOVERY CERTIFICATE 1011 OF 2016

Order for withdrawal of confirmation of sale of immovable property of KBCL India Ltd.

Securities and Exchange Board of India (SEBI) vide notice dated November 18, 2024 (published in Newspaper on November 22, 2024 read with Addendum dated December 16, 2024) had invited bids for sale of properties in the Recovery proceedings against M/s. KBCL India Ltd and its directors namely Shri Rakesh Kumar, Shri Vishvnath Pratap Singh and Shri Shashi Kant Mishra [Defaulters], under Recovery Certificate No. 1011 of 2016 through e-auction platform on "*as is where is and whatever there is*" basis.

The e-auction for the 17 properties of the defaulter was conducted on December 23, 2024 and was successfully knocked down in favour of several bidders. In view of the pending objection(s) received in respect of property mentioned at Serial no. 08 of Notice of sale, the Order dated January 30, 2025 confirming the sale of the below mentioned immoveable property stands withdrawn with immediate effect till further orders.

S.no.	Description of property
8	Khasra No.91 Pauri Village, Tehsil & District- Mathura, Uttar Pradesh-281122. Area- 0.3137 Hectares

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Place: Delhi — **General Manager & Recovery Officer**

Date: February 14, 2025 — **Securities and Exchange Board of India**